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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 21/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 125/2014 in C.P. No. 3/2009 (Old)**

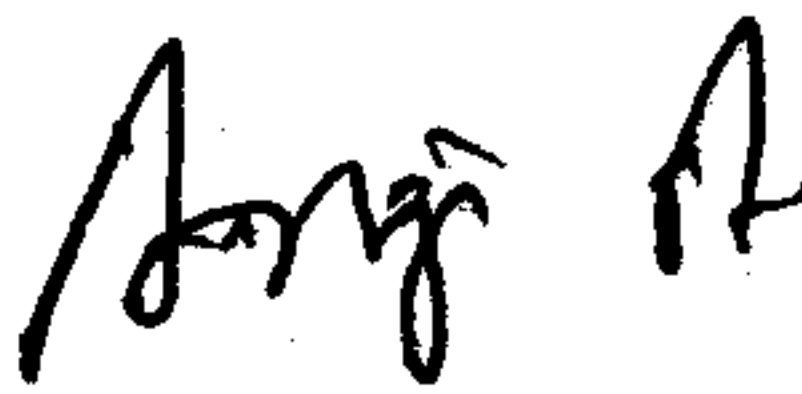
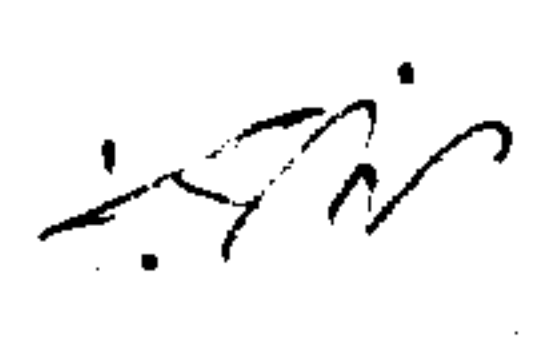
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2017**

Name of the Company: Panchmahal Steel Ltd.
V/s
Asset Reconstruction Company India Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

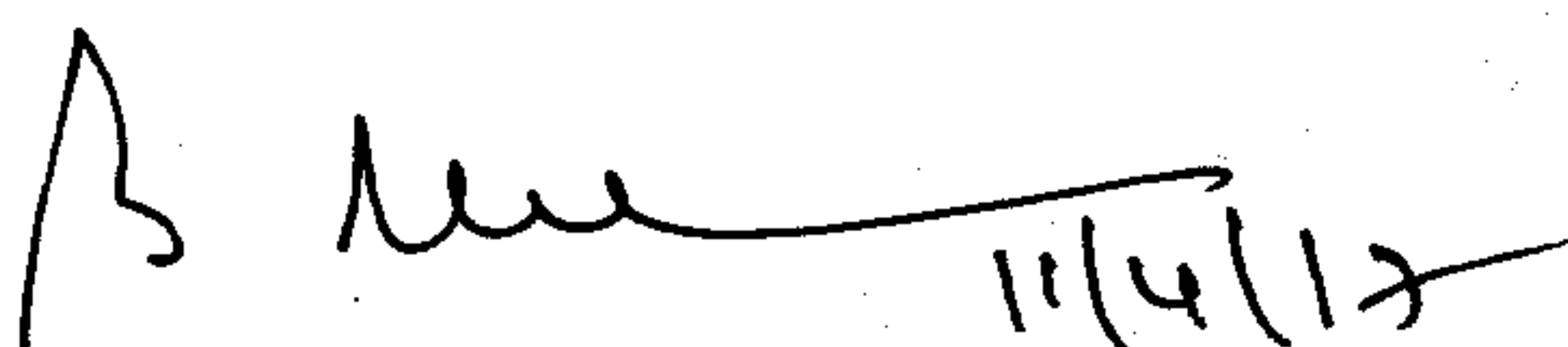
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RES.	
2.	SHAMIK BHATT (FOR MR. VIMAL PATEL)	"	PETITIONER/ ORIGINAL APPLICANT	

ORDER

Learned Advocate Mr. Shamik Patel present for Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

At request of learned Counsel for Respondent.

List the matter on 02.05.2017


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of April, 2017.